

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-04-2024 AT 02:30 PM**

CP(IB) No. 17/95/HDB/2024

AND

IA (IBC) No. 552/2024 in CP(IB) No. 17/95/HDB/2024

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Union Bank of India

...Petitioner

AND

Shri. R Sathish Reddy

...Respondent

C O R A M:-

SH. PRAVEEN GUPTA , HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Mr Aravind, for Financial Creditor present through Video Conference.

In this case there is no representation today on behalf of the Resolution Professional.

Learned counsel for the Financial Creditor states that report of Resolution Professional has not been served on them.

Registry states that the report has already been filed in the registry. Let the copies be served on Personal Guarantor and Financial Creditor.

Since, there is no representation for the Resolution Professional, let the matter be adjourned to 05.06.2024 for further proceedings.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)